

(b) whether any such colonies have been sanctioned for 1960-61;

(c) if so, how many and their locations;

(d) the amount of grant sanctioned by the Central Government for this purpose for the years 1958-59, 1959-60 and 1960-61; and

(e) the amount actually spent in the year 1958-59 and 1959-60?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) to (e). No agricultural colonies were started for Scheduled Castes and Scheduled Tribes in Orissa in 1958-59 and 1959-60 under the Centrally sponsored schemes and no Central grant was sanctioned for the purpose during these two years. During the year 1960-61 also no Central grant has been sanctioned for starting such colonies under the Centrally sponsored schemes.

#### Separation of Judiciary from Executive

591. { Shri Ram Krishan Gupta:  
Shri Rameshwar Tantia:  
Sardar Iqbal Singh:  
Shri Pangarkar:  
Shri Ajit Singh Sarhadi:  
Dr. Ram Subhag Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1416 on the 24th March 1960 and state the further progress made in different States with regard to separation of Judiciary from the Executive?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** A statement showing the latest position is placed on the Table of the House.

#### STATEMENT

The further progress reported by State Governments as in June 1960 is as follows:—

1. *Assam*:—The report of the Committee appointed by the State Government to examine the proposal is

under the consideration of the State Government.

2. *Bihar*:—Of the seventeen districts in the State, the Judiciary has been completely separated from the Executive in twelve districts. Due to administrative difficulties, the State Government will not be able to introduce the scheme in the remaining five districts before 1962-63.

3. *Madhya Pradesh*:—The State Government hope to effect the separation in the Mahakoshal region of the State with effect from the 1st January, 1961.

4. *Orissa*:—The scheme has been brought into effect in three out of thirteen districts, i.e. Cuttack, Puri and Balasore from 1st May, 1960.

5. *Rajasthan*:—A Committee, set up by the State Government and presided over by Shri Justice K. L. Bapna had submitted its report in November, 1959, and it is still being considered by the State Government.

6. *Uttar Pradesh*:—The scheme has been extended to 14 more districts with effect from 15th April, 1960, and is now in force in 34 districts of the State.

#### Centre for the Deaf in Delhi Polytechnic

592. { Shri Ram Krishan Gupta:  
Sardar Iqbal Singh:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government are considering a proposal to open a centre at the Delhi Polytechnic for training deaf persons in various crafts; and

(b) if so, at what stage the scheme is ?

**The Minister of Education (Dr. K. L. Shrimati):** (a) and (b). The proposal of establishing a special section in the Delhi Polytechnic for training the deaf in Arts is being processed.